

X  
IT E M NO. 1- A  
Judgment )

( For COUR T No. 7

S E C T I O N IIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CRIM I N A L AP P E A L NO.1 3 6 6 / 2 0 0 8 @  
P E T I T I O N F O R S P E C I A L L E A V E T O AP P E A L (CRL). 3 9 OF 2 0 0 7

Bholu Ra m .. Appellant(s)

Versus

State of Punj ab & Anr. Respondent(s)

DAT E : 2 9 / 0 8 / 2 0 0 8 This matter was called on for  
pronouncement of judgment today.

For Appellant(s) Mr. Rishi Malhotra, Adv.

For Respondent(s) Mr.K uldip Singh, Adv.

Mr. P.N. Pu ri, Adv.

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Hon'ble Mr. Justice C.K. Tha k k er pronounced the judgment  
of the Bench comprising His Lordship and Hon'ble Mr. Justice D.K.  
Jain.

Leave granted.

The appeal is allowed.

[ Usha Bha rdwaj ]  
Court Master

[ Vinod Kulvi ]  
Court Master

[ Signed reportable judgment is placed on the file ]